

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 13153/2024

[Arising out of impugned final judgment and order dated 03-05-2024 in CRLA No. 2487/1986 passed by the High Court of Judicature at Allahabad]

CHHUTTAN @ ATULENDRA KUMAR & ANR.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No. 163173/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 15233/2024 (II)

(IA No. 241193/2024 - EXEMPTION FROM FILING O.T.)

Date : 21-04-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vikas Upadhyay, AOR
Ms. Ankita Kashyap, Adv.
Mr. Ranveer Singh, Adv.

Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Yasharth Kant, AOR
Mr. Rahul Singh Chauhan, Adv.
Mr. Ajay Singh, Adv.
Mr. Suryaansh Kishan Razdan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel appearing
for the petitioners for adjournment, list after two
weeks.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)